

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 5320 OF 2011
(Arising out of SLP(C) No.27315/2008)

GUNWANTBHAI D. HIRANI

Appellant(s)

:VERSUS:

ARJUN T. NIHALANI & ORS.

Respondent(s)

O R D E R

Leave granted.

We have heard the learned counsel for the appellant and the respondent No.1 appearing in-person.

This appeal is directed against the judgment and order dated 1.9.2008 passed by the High Court of Judicature at Bombay in Appeal From Order No.517 of 2008. We are not inclined to interfere in the matter.

However in the facts and circumstances of the case, we deem it appropriate to request the Trial Court to dispose of the suit without being influenced by any observations made by any Court, as expeditiously as possible, in any event, within nine months from the date of communication of this order.

The parties are directed to cooperate with the Trial Court and they would be at liberty to move any appropriate application before the Trial Court, if it becomes imperative.

The Trial Court would ensure that no unnecessary adjournments are granted in this case.

The parties are directed to maintain status quo as of today till final order is passed by the Trial Court.

To avoid any delay in the matter, the parties are directed to appear before the Trial Court on 25th July, 2011.

This appeal is disposed of with the aforementioned observation and direction.

.....J
(DALVEER BHANDARI)

.....J
(DEEPAK VERMA)

New Delhi;
July 12, 2011.